MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) Corporate bodies in India can accept deposits from Non-resident Indians subject to the ceilings prescribed by Companies (Acceptance of Deposits) Rules 1975 and after obtaining necessary clearance from the Exchange Control Department of the Reserve Bank of India.

(b) Concerned efforts are made for dissemination of information through Indian mission abroad about the facilities and opportunities available for Non-resident Indians for investment in India and also about the liberalisation measures taken by the Government from time to time to openup the economy. The efforts have been well received by the NRI investors.

Free sale of improved consumer goods in the country

2546. SHRIMATI CHANDRIKA ABHINANDAN JAIN: Will the Minister of FINANCE be pleased to state:

- (a) whether Government have allowed free sale of imported consumer goods by incoming persons in the country;
- (b) if so, what are the details thereof; and
- (c) what are the objectives for providing these concessions?

THE MINISTER OF STATE MINISTRY OF THE FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) to (c) Yes Sir, Hitherto, passengers were not permitted to dispose of goods imported as baggage for a period of 5 years or until such goods had depreciated in value by 50 per cent but with effect from 15th January, 1993 passengers been permitted to sell the items imported as baggage because it was not possible to enforce these conditions without causing unnecessary inconvenience to the general public with the limited staff strength of the Customs.

Guidelines to PSUs for investment in foreign banks

2547, SHRI SUNIL BASU RAY: SHRI SUKOMAL SEN:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government had issued guidelines for massiment of funds by Public Sector Units in foreign banks; and
- (b) if so, what are the details thereof?

THE MINISTER OF STATE IN
MINISTRY OF FINANCE AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a)
and (b) No, Sir. Placement of funds
by each PSU is expected to be governed by its commercial judgement and
business need consistent with prudential norms of financial management.

Minimising tax burden on Tamil Nadu farmers

2548. SHRI V. RAJAN CHELLAP-PA Will the Minister of FINANCE be pleased to state the manner in which the Central Government is co-ordinating with the State Government, of Tamil Nadu to minimise the tax burden on the farmers for the processing of food products?

THE MINISTER \mathbf{OF} STATE ĪΝ THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): Several fiscal concessions. by way of relief in indirect taxes. have been provided in respect of food processing. The Finance Bill. proposes reduction in import duty on agricultural machinery and ments varying between 55 per cent and 110 per cent to 25 per cent ad valorem. Import duty is also proposed to be reduced on specified machinery required for food processing and preservation from 40 per cent to 25 per cent. Excise duty is proposed to be reduced on refrigerating appliances (other than domestic referigerators) from 69 per cent to 20 per cent. Further, Minister of Food Processing Industries had also written to the Chief Ministers of all States suggesting reduction of sales tax and octroion certain processed foods.

सीमा-शुक्त विभाग के कब्जे में अप्रति-बंधित शास्त्र

2549. श्री मोहम्मद अफजल उर्फ मीम अफजल: क्या बिल मंत्री यह बताने की कृपा करेंगे कि :

(क) 31-1-1993 की स्थिति के श्रनुसार मुम्बई, मद्रास, नई दिल्ली श्रौर कमकत्ता के सीमाशुल्क विभाग के पास कितने अप्रतिबंधित शास्त्र,पिस्तौल, राइफल और रिवाल्वर हैं ; और

(ख) वर्ष 1991-92 के दौरान उक्त श्रप्रतिबंधित शास्त्र किन-किन व्यक्तियों को दिये गये?

वित्त मंत्रालय में राज्य मंत्री (श्री एम॰ बी॰ चन्द्रशेखर मृत्रि) : (क) 31 जनवरी, 1993 की स्थिति के श्रनुसार बम्बई, मद्रास, दिल्ली, कलकत्ता के सीमाशुल्क गृहों के पास पिस्तौलों, राइफलों, रिवाल्वरों तथा बन्द्रकों जैसे गैर-निषिद्ध बोर के 513 ग्रिभगृहीत। जब्बशुदा हथियार थे।

(ख) उन व्यक्तियों के नाम, जिन्होंने वर्ष 1991-92 के बौरान सीमाणुल्क गृहों से ऐसे जब्लाणुदा गैर-निषिद्ध बोर के हथियार खरीदे हैं, विवरण में दिये गये हैं।

विवरण

उअन व्यक्तियों के नामों को दशनि वाला विवरण जिन्हें वर्ष 1991-92 के दौरान गैर-निविद्व दौर के हिश्यार उपलब्ध कराए गए थे।

क्रम्∘सं∘ व्यक्तिः का नामः सर्वेश्री

1. तसलीमू दीत;	संसद सदस्य
2. श्रीमती उषा सिन्हा,	_ -वही —
रामेश्वर पटिश्वार	वहीं
4ः के ं प्रभाकर राक्,	–वही –
5. ए० पी० गौतम,	–वही –
6. म्रार ^{ु ए} त ्रपो ्वर्ग	व ह ी
7. लोकेन्द्र सिंह,	–व ही –
8. बगासी सिंह-	– वही –
 उपेन्द्र नाथ वर्मा; 	–वही –
၂ 0. हरगोविन्दर्सिहः	- वही-
11 गोपाल पचेरवाल,	–वहीं –
1 २. ईश ^{्दक्त} ्यादव,	–बही−
1 3. युक्तान आजम,	–वही –